

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 131/2017 in C.P. No. 2/73(4)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**


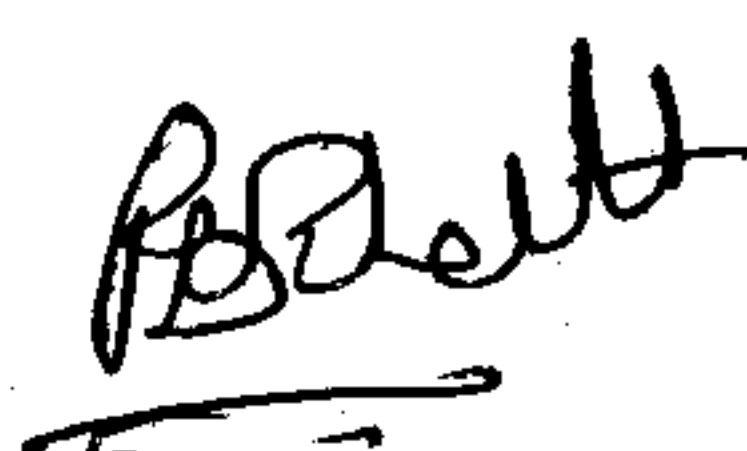
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company: Neesa Leisure Ltd. & Ors.

V/s.

Abhay Chafekar & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jaimin R. Dave	Advocate	Original Petitioner	
2.	Ravish Bhatt		Respondent	

ORDER

Learned Advocate Mr. Ravish Bhatt present for Applicant/ Original Respondent.
~~Authorised Representative Mr. Ashok Sachdeva~~ present for Respondent/ Original
Petitioner. ~~Learned Advocate Mr. Jaimin Dave~~

Heard Learned Counsel for Petitioner.

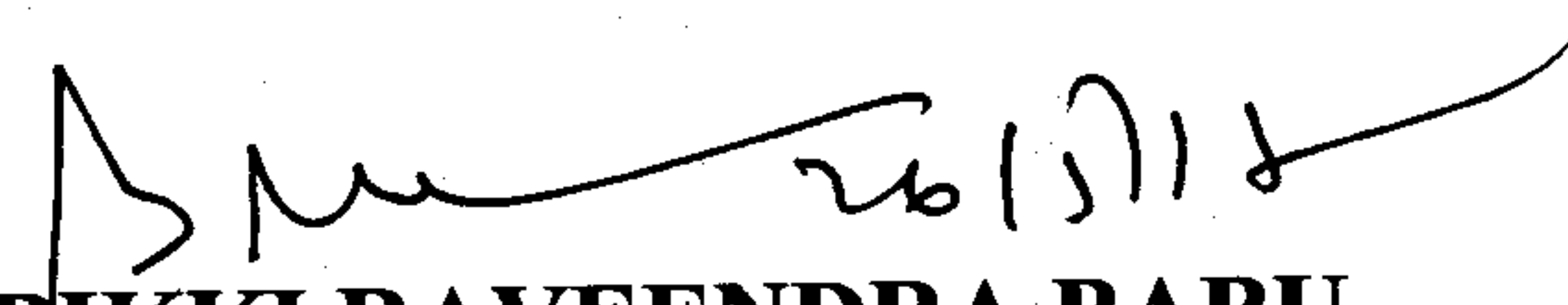
Perused the petition.

The grievance of the Applicant appears to be for the second adjournment petition cost was imposed without considering the plea of the counsel for the Applicant that he is out of station.

This Tribunal after considering all the facts imposed costs.

There are no grounds to recall the order, however Applicant is permitted to pay the cost by next date of hearing failing which further steps follow.

Application is ordered accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 26th day of May, 2017.